

30/100  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

( SEE RULE -4 )

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI

ORDER SHEET

Original Application No : 315/02  
Misc. Petition No. \_\_\_\_\_  
Contempt Petition No. \_\_\_\_\_  
Review Application No. \_\_\_\_\_

Applicant (s) Smt. Dipali Medhi

Respondent (s) W.O. I Toms  
-Vs-

Advocate for the Applicant (s) R. Sarma, M. Talukdar

Advocate for the Respondent(s) case

Notes of the Registry

Date

Order of the Tribunal

27.9.02

Heard Mr. R. Sarma learned  
counsel for the applicant.  
Issue notice of motion.  
List on 11.10.02 for Admission.  
Pendency of this application  
shall not be a bar for the respon-  
dents to consider the case of the  
applicant.

I.C.U. Shar  
Member

Steps  
envelops

lm

11.10.02

Heard Mr. M. Talukdar learned  
counsel for the applicant and Mr. A.  
Deb Roy, Sr.C.G.S.C. for the respon-  
dents.

Application is admitted. Call  
for records. Returnable by four weeks  
List on 22.11.02 for orders

I.C.U. Shar  
Member

Notice not yet served  
on case.

25/9/02

lm

Photocopy machine is out of order  
since 10 Oct/02  
18/10/02

One Copy ~~Not~~ Shb Shre.  
Notice received and sent to  
S/o for his/her respond  
No 1 to 5. to Regd. A.D.  
No 6. not found.   
S/o No. 3043 to 48 till 7/11/02

O.A. 315 of 2002

22.11.02

None appears for the applicant.

The application is moved for compassionate appointment of the applicant. The applicant's husband Late Dharma Ram Medhi was an employee as Constable in the Central Industrial security Force which is an Armed Force of Central Government. Since the applicant is belonging to the CISF Armed Force of the Central Government and as the Administrative Tribunals Act 1985 is not applicable to the Armed Force. Accordingly the application is dismissed as not maintainable.

Liberty is given to the applicant

~~to move this Tribunal to file a fresh application.~~

*IC Usha*

Member

lm

23

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL :  
GUWAHATI BENCH : GUWAHATI.

O. A. 315 of 2002.

An application under section 19  
of the Administrative Tribunal  
Act, 1985.

B E T W E E N

Srimati Dipti Medhi alias Smt. Dipti Deka,

.... Applicant.

- Versus -

Union of India & others .... Respondents.

I N D E X

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For use in Tribunal's Officer :-

Date of Filing : 22 September, 2002.

Registration :

Signature :

BEFORE THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH : GUWAHATI

Original Application No. 815 of 2002

An application under section 19 of  
the Administrative Tribunal Act, 1985.

- And -

IN THE MATTER OF :

Srimati Dipti Medhi alias

Srimati Dipti Deka,

Wife of Late Dharmendra Ram Medhi,

Constable No. 812350065,

Resident of Village - Kamalajari,

Post Office - Kamalajari,

Via - Sonapur, in the

District of Kamrup, Assam.

... Applicant.

- Versus -

1. The Union of India,

Represented by the Secretary

to the Govt. of India,

Ministry of Home Affairs,

Block No. 13 CPO Complex,

New Delhi - 110 003.

contd.

B.M.

Shri D. B. Deka  
Srimati Dipti Deka  
Original Application  
No. 815 of 2002  
Tribunal  
Guwaahati  
23-09-2002

2. The Director General

General Industrial Security

Force, Block No.13

CGO Complex, Lodhi Road,

New Delhi - 110 003.

3. The Inspector General

Central Industrial Security Force,

North East Security Sector,

Head Quarters, Permisec No.553,

Post Office - East Kalkata

(Township Kasba) Kalkata-107.

4. The Deputy Inspector General,

Central Industrial Security Force,

Unit Oil Duliajan,

Post Office - Duliajan - 786602,

District - Dibrugarh, Assam.

5. The Commandant

Recruitment, Central Industrial

Security Force,

Head Quarters, 13 CGO's Complex,

Lodhi Road,

New Delhi - 110 003.

6. The Deputy Commandant,

Central Industrial Security Force,

contd.

P.M.

Unit, National Paper Mills,  
Jagiroad, Assam.

... Respondents

Details of Application :-

1. The particulars of the order against which the application is made :-

The application is made against non-appointment of the applicant in the post of Grade-III or any other grade befitting to her qualification of High School Leaving Certificate passed on compassionate ground whose husband namely Dharma Ram Medhi, P.No. 812350065 died on 20-12-1999 while in service in the Post of Constable.

2. Jurisdiction of the Tribunal :

The applicant declares that the subject matter of the application against which the applicant wants redressal her grievances before the Hon'ble Tribunal within the jurisdiction of the Tribunal.

3. Limitation :

The applicant further declares that the application is within the limitation period prescribed under section 21 of the Administrative Tribunal Act, 1985.

contd.

D.M.

4. Facts of the case :

4.1. That the applicant is a citizen of India by birth and is the permanent resident of village - Kamalajari, Sonapur in the district of Kamrup, Assam and the petitioner belongs to Other Backward Class and as such she is entitled special treatment in the society.

A copy of Other Backward Class certificate is annexed hereto and marked as Annexure - A.

4.2. That, the applicant states that she passed High School Leaving Certificate Examination <sup>2001</sup> in the year and thereafter the applicant could not go for higher studies due to poverty and economic backwardness.

A copy of H.S.L.C. Examination passed certificate <sup>one</sup> is annexed hereto and marked as Annexure - 'B' Series.

4.3. That, the applicant states that she was married to Dharma Ram Medhi and she is the legal wife of Dharma Ram Medhi and out of wedlock, two children ~~and~~ were born and both the children are now minor in age.

contd.

19.

4.4. That the applicant states that her husband named Sri Dharma Ram Mehl was appointed on 24.12.82 in the rank of Constable in the Central Industrial Security Force in short CISF and was vested with the powers, functions and privileges of a member of the Force.

Copies of certificate of appointment and Identity Card issued by the Group Commandant and Issuing Authority respectively are annexed hereto and marked as Annexures - C<sub>1</sub> and C<sub>2</sub> respectively.

4.5. That, the applicant states that her husband named Dharma Ram Mehl had been discharging his duty in the rank of Constable with effect from 28.12.1982 till 20.12.99 and he expired on 20.12.2999 during his service in Duliajan CISF Unit Dibrugarh and a Death Certificate is issued by the Dibrugarh Municipality, Dibrugarh. It may be mentioned that Late Dharma Ram Mehl had a good length of service and he expired on 20.12.99 during his service in the post of Constable.

A copy of Death Certificate is annexed hereto and marked as Annexure - D.

contd.

P.M

4.6. That, the applicant states that she has filed an application before the respondents immediately after the demise of her husband praying for appointment on compassionate ground as her husband died in harness and the said application along with all necessary documents were ~~forwarded~~ found on 17.4.2002 to the Commandant, Recruitment Central Industrial Security Force, New Delhi 110 003 by the Inspector General, CISF (NES) Kolkata - 17.

A copy of letter dated 17.4.2000 is annexed hereto and marked as  
Annexure - E.

4.7. That, the applicant states that she filed an application on 7.5.2000 before the Inspector General, CISF, North Eastern Sector, Kolkata praying for early consideration of her appointment on compassionate ground befitting to her qualification as the applicant does not have any source of income and she along with her two minor children have to go for starvation along with no win situation.

A copy of application dated 7.5.2000 filed by the applicant is annexed hereto and marked as Annexure - F.

contd.

19. M

4.8. That, the applicant states that she has filed an application on 3.11.2000 before the Commandant, Recruitment, CISF Headquarters, New Delhi 110 003 praying for early consideration of her appointment on compassionate ground and the said application has not been disposed of till date.

A copy of application dated 3.11.2000 filed by the applicant is annexed hereto and marked as Annexure - G.

4.9. That the applicant states that the applicant filed on 29.10.2001 an application before the Respondents stating that her appointment on compassionate ground has not been considered till now and the applicant does not have any source of income and therefore prayed for early appointment on compassionate ground befitting to her qualification and the said application has not been disposed of till date.

A copy of application dated ~~20~~ 29.10.2001 is annexed hereto and marked as Annexure - H.

4.10. That, the applicant states that the Deputy Inspector General, CISF Dibrugarh sought the clarification on 12.1.2002 the regarding the name Srimati Dipti Medhi and Srimati Dipti Deka and the application has clarified the same stating that Srimati Dipti Medhi

contd.

N.M.

and Srimati Dipti Deka is one lady. It may be mentioned that the applicant was known as Srimati Dipti Deka prior to her marriage and after the marriage with Dharma Ram Medhi, the applicant was known to all as Srimati Dipti Medhi for all purposes.

A copy of letter dated 12.1.2002 issued by Deputy Inspector General, CISF, Dibrugarh is annexed hereto and marked as Annexure - I.

4.11. That, the applicant states that she filed an application on 6.8.2002 before the respondents stating that she is passing her time with miserable condition with two minor children after the death of her husband Late Constable Dharma Ram Medhi and is facing acute financial crisis and therefore prayed the for appointment on compassionate ground in Grade-III or any other grade befitting to her qualification and the said application has not been disposed of till date.

A copy of application dated 6.8.2002 filed by the applicant is annexed hereto and marked as Annexure - J.

xx2x xFaxxxthaxappkixxtxstaxexthxshexfikex  
axxappkixgatioxaxx

contd.

D. M.

- 9 -

4.12. That, the applicant states that appointment on compassionate ground to be offered to the Kith and Kin of the deceased government employees who die during his service tenure to be followed. logic behind such instructions being that such Kith and Kin should be provided with a source of livelihood that they should have respectable living which can only be if post in consonance with the academic qualification are offered.

4.13. That, the applicant states that the compassionate appointment not on qualification but on economic condition of the family. The only ground which can justify compassionate employment is the penurious condition of the deceased's family. Neither the qualification of his dependent nor the post which he held is relevant. The applicant and other members of the family were depending on the income of Late Dharma Ram Medhi and therefore now the respondents are bound to appoint the applicant on compassionate ground.

4.14. That, the applicant states that she approached several times in different occasions before the respondents praying for appointment on compassionate ground and the respondent have not appointed her till date.

contd.

D.M

4.15. That, the applicant states that she has not been appointed on compassionate ground since 2000 till date inspite of law laid down appointment on compassionate ground and therefore the respondents have committed illegality, unfairness and arbitrariness.

5. Grounds for relief with legal provision :-

- (i) For that the applicant is entitled to be appointed on compassionate befitting to her qualification since her husband Late Dharma Ram Medhi was a Constable in CISF.
- (ii) For that the applicant submitted all documents including Death Certificate of Late Dharma Ram Medhi ~~before~~, HSLC Examination passed Certificate etc. before the respondents for Verification and appointment on compassionate ground and the respondents have not appointed her till date.
- (iii) For that the Family of Late Dharma Ram Medhi besides the applicant and her minor children were depending on the income of the deceased and therefore the respondents are bound to appoint the applicant on compassionate ground to overcome the no win situation of the deceased's family.

contd.

D.M.

(iv) For that on the expiry of Late Dharma Ram Medhi, the members of the family of the deceased faced with economic calamity and object of appointment on compassionate ground to get over the financial crisis which faces on the death of the sole bread earner and therefore the respondents are bound to appoint the applicant on compassionate ground.

(v) For that the applicant is a widow and weaker section in the society and therefore the applicant is bound to get special treatment for appointment particularly on compassionate ground.

(vi) For that it is a fit case within the jurisdiction of this Hon'ble Tribunal to interfere the matter for the appointment of the applicant on compassionate ground.

(vii) For that the respondents could not cite any addition and just reason for their arbitrary action in denying the claim of the applicant.

(viii) For that the respondents have not considered the adverse affect of the applicant not appointing her on compassionate ground.

contd.

R.M.

6. Details of remedies exhausted :

That, the applicant states that she has no other alternative and other efficacious remedy than to file this application.

Representations through proper channel were submitted by the applicant on many occasions including on 29.10.2001, 6.8.2002 to the respondents and subsequently she approached several times in different occasions before the respondents for appointment on compassionate ground and the applicant has not been appointed till date.

7. Matters not previously filed or pending with :

That, the applicant states that she has not filed any application previously before this Hon'ble Tribunal and no appeal or application is pending in any Hon'ble Tribunal or Court.

8. Relief sought :-

In view of the facts and circumstances stated in paragraph 4 above, the applicant prays for the following relief :-

- (i) To pass an order that the applicant is entitled for appointment on compassionate ground in Grade-III or any grade befitting to her qualification of High School Leaving Certificate examination passed.

contd.

D.M.

(ii) To direct the respondent/s to appoint the applicant on compassionate ground in any post befitting to her qualification.

(iii) Cost of the application.

(iv) Any other relief or reliefs to which the applicant is entitled to as this Hon'ble Tribunal may deem fit and proper.

9. Interim order prayed :

Pending disposal of this application an observation may pleased be made that pendency of this application shall not be bar for the respondents to consider the appointment of the ~~section~~ applicant on compassionate ground in view of the section 19(4) of the Administrative Tribunal Act, 1985. The applicant also prays that the instant application be disposed of expeditiously.

10. x x x x x x x x x

11. Particulars of Indian Postal Order :

- i) I P P No. : 75 575 275
- ii) Date : 21 September, 2002
- iii) Payable at : Guwahati.

12. List of enclosures :

- i) Index
- ii) Application
- iii) Annexures - 'A' to Annexure - 'I'
- iv) Indian Postal Order.

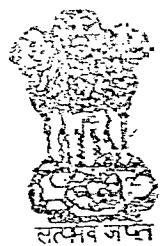
VERIFICATION

I, Srimati Dipti Medhi alias Srimati Dipti Deka, aged about 37 years, wife of Late Dharma Ram Medhi, Hindu by caste, a Housewife by profession, in the resident of Kamalajari, Post Office - Kamalajari, Sonapur, Police Station - Khetri, in the district of Kamrup, Assam do hereby verify that the statements made in paragraphs - 1 to 4 and 6 to 12 are true to my knowledge and belief and those made in paragraphs - 5 are true to my legal advice and I have not appressed any material fact. And I sign this Verification on this 23rd day of September, 2002 at Guwahati.

Smt Dipti Medhi

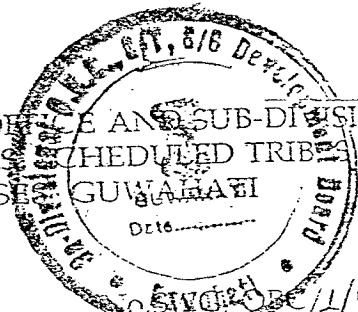
Signature.

GOVERNMENT



OF ASSAM

OFFICE OF THE SUB-DIVISIONAL WELFARE OFFICE AND SUB-DIVISIONAL  
DEV. BOARDS FOR SCHEDULED CASTES, SCHEDULED TRIBES  
AND OTHER BACKWARD CLASSES, GUWAHATI



Dated the 6th 11th Jan/2000

### CASTE CERTIFICATE

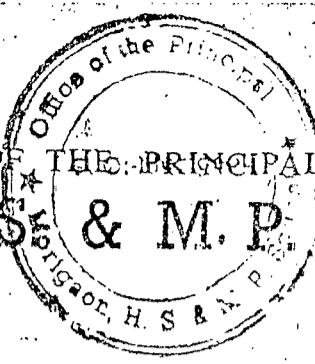
This is to certify that Smti. Dipti Medhi  
daughter of Late Dhrma Ram Medhi of Village/Town  
Kamalajani Khetri in the District of Kamrup in the  
State of Assam, belongs to the Koch-Rajbangshi Community which is rec-  
ognised as one of the Other Backward Classes. (OBC)

Smti. Dipti Medhi and his/her family ordinarily  
resides in Village/Town Kamalajani Khetri of Kamrup District in the State  
of Assam.

Countersigned  
Baruwa  
ASDC Welfare 5,000.

Chairman,  
Sub-Divisional Development Board for OBCs  
for Other Backward Classes

Annexure - Annex



OFFICE OF THE PRINCIPAL

## Morigaon H. S. &amp; M. P. School.

Memo No- MHS/85/01

Date 7-7-2001

Certified that Sri/Miss : Dipti Deka  
 Son/Daughter of Sri/Late : Budhu Ram Deka  
 an Inhabitant of Vill : Agarkari P. O. : Agarkari  
 in the District of Morigaon ( Assam ) appeared at the Last H. S. L. C./  
 Compartmental Examination : 19. 2001 as a Male/Female/Regular/  
 Private Candidate at the Morigaon Centre and was/was not successful in the said  
 Examination being placed in : Third Division.

His/Her date of birth is : 1-7-65His/Her Roll. No. : R.7.385 No. : 4491 in 19. 2001

He/She bears a good moral character.

Malik

Principal,

Morigaon H. S. &amp; M. P. School

Principal,

Morigaon H. S. &amp; M. P. School

Jayanti Press, Morigaon

7-7-2001

*Attached  
23-7-02  
Later  
3-8-02*

Office No. 104542



17

Board of Secondary Education, Assam, Guwahati

ADMIT

DIPTI DEKA

Son/daughter of BUDU RAM DEKA

Roll R7- 225 No. 0491

To the High School Leaving Certificate (Repeaters) Examination, 2001,  
to commence on Monday, the 4th December, 2000

His/Her Date of Birth is 20/07/1980 1.7.65

Subject	MIL Subject	Subjects in Lieu of MIL	Elective
Assamese	ASSAMESE		HINDI A

Examination Date Morning 9.00 a.m. Afternoon 1.00 p.m.

It is hereby certified that the name mentioned in capital on this Admit Card without the authority of the Board renders

him/her liable to disqualification for sitting at this or any subsequent Examinations

6 months from

Officer-in-Charge

Examiner-in-Charge

Office Address

Sgt. N. C. Baralalor

Secretary

Board of Secondary Education, Assam

Guwahati - 781001

20/07/1980  
25/9/01  
17

This is to certify that DIPTI DEKA

ROLL NO. 325

No. 0491

102432

HSLC

a private candidate

has secured marks as detailed below in the High School Leaving Certificate (Repeaters) Examination, 2001

Subjects	First Language			Lang. in lieu of 1st Lang.	Sec. 2nd Language	General Science			General Mathematics	Social Studies
	Group A	Group B	Total			Group A	Group B	Total		
Full Marks	75	25	100	50	50	100	50	100	100	100
Pass Marks	--	--	30	15	15	30	--	30	30	30
Marks Obtained	32	12	44			35	26	110	42	31

Subjects	ELLECTIVE			Grand Total : 600	Work Experience	Grade	Division	Eligible for Compartment	Subjects	Grade denotes
	Without Practical	With Practical	Total							
Full Marks	100		100							A-Excellent
Pass Marks	30	--	30							B-Good
Marks Obtained	45			233	B	II <sup>I</sup>				C-Fair

Subjects	Theory		Practical		Full Marks	Pass Marks	Grade	Division	Eligible for Compartment	Subjects
	Full Marks	Pass Marks	Full Marks	Pass Marks						
DRAMA/MUSIC/FINE ARTS	100	60	70	42	100	60	A	1st Div		
CRAFTS	50	30	50	25	50	30	B	2nd Div		
AGRICULTURE	60	36	30	15	60	36	C	3rd Div		
HOME SCIENCE	50	30	50	25	50	30	C	3rd Div		
COMPUTER SCIENCE	50	30	60	36	60	36	C	3rd Div		

*At Sheet Taken 25-9-02*

*Assisted by G. ASHOK*

*HIGH SCHOOL*

*22/12/02*

*Secretary*

GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS  
CENTRAL INDUSTRIAL SECURITY FORCE

NO. GHQ/1261

## CERTIFICATE OF APPOINTMENT

(UNDER SECTION 6 OF CENTRAL INDUSTRIAL SECURITY FORCE ACT 1968)

Shri D R MEDHS/o CHAN SHYAM MEDH

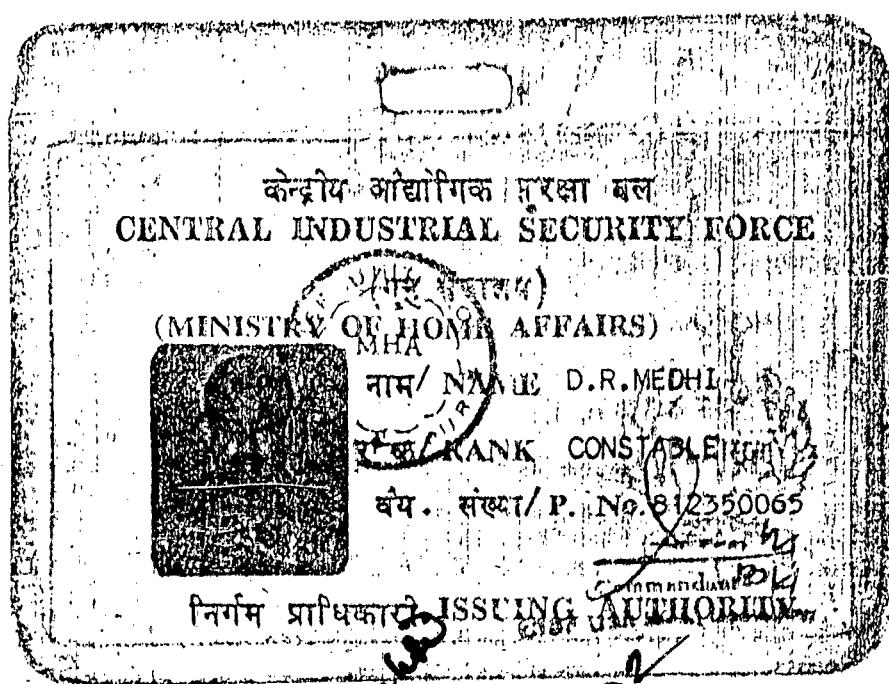
Has been appointed a member of the Central Industrial Security Force Under the Central Industrial Security Force Act, 1968 and is vested with the powers, functions and privileges of a member of the Force.

*DR Medh*  
GROUP COMMANDANT  
CJSF HQRS, BOMBAY  
Comma Office



24-12-82

*DR Medh*  
*DR Medh*  
*DR Medh*



पहचान पत्र सं./ ID. CARD No. 022985

पहचान चिन्ह/ ID. MARK Spot mark on right side of chest

ऊंचाई/ HEIGHT 167 cms. रुक्त धर्म

जन्म तिथि BLOOD GP. 'AB' +ve

DATE OF BIRTH 1.1.1960

जारी करने की तारीख

DATE OF ISSUE

1/3/91

धारक के हस्ताक्षर

HOLDER'S SIGNATURE

1/3/91

Form No. 10

22  
20  
ANNEXURE D  
GOVERNMENT OF ASSAM  
DEPARTMENT OF HEALTH SERVICES  
PROVISIONAL DEATH CERTIFICATE

ISSUED UNDER SECTION 12 OF THE REGISTRATION ISSUED UNDER SECTION 17  
OF THE BIRTH & DEATH ACT, 1969.

This is to certify that the following information has been taken  
from the original record of DEATH which is in the register kept  
by the Registration Unit of DEATH of Block Dibrugarh Municipality of State  
of Assam.

Name

Dharmendra Ram Meher

Sex

Male

Date of DEATH

20-12-99

Regn. No.

846

Place of DEATH

Dibrugarh

Date of registration

28-12-99

Father's / Mother's Name

Mr. G. B. Meher

Permanent Address

Adulajan Cest Unit D.B.R

Nationality

Indian

N.B. - This provisional Certificate may be treated as an original one  
and it will do in all respects.

Signature of issuing authority

Designate REGISTRAR

Birth & Death

Dibrugarh Municipality

Dibrugarh

27  
E

Office of the Inspector General  
Central Industrial Security Force/NES  
(Ministry of Home Affairs)

41, Karaya Road,  
Park Circus,  
Calcutta-17.

→ No. E-32016/NES/AD.II/2000- (P 30)

Dated: (7) Apr '2000

To

The Commandant/Rectt.,  
CISF HQrs.,  
New Delhi - 3.

Subject : COMPASSIONATE APPOINTMENT IN CISF : REG

Please refer to Force HQrs letter No.E-32015/1/98(1)/Rectt /1026 dated 20.07.98.

2. The cases for compassionate appointment to the next of kin of the following deceased personnel are forwarded herewith for their appointment on compassionate ground :-

SL No.	CISF No, Name & Unit	Rank, Expired on	Next of Kin
01.	812350065 Const. D R Medhi OIL Duliajan	20.12.99	Smt Dipti Medhi (Wife) DOB = 01-7-65.
02.	912292245 Const. Lal Babu Singh OIL Duliajan	09.11.91	Smt. Sanju Devi (Son) DOB = 25-08-73

3. Prescribed proforma for compassionate appointment duly completed in all respect alongwith connected documents, copy of USO Part-I notifying the casualty, Detailed report on the death of the Govt. Servants (alongwith death certificate), circumstantial enquiry report of the cases, application from the candidates, no objection certificate from all concerned, certified/attested copies in support of date of birth and educational qualification of the candidates, attested copies of the height and chest measurement of the candidates, income certificate and undertaking certificate are also enclosed herewith in connection with compassionate appointment at the earliest please.

Qa

13/4/2000

Encl : As above.  
Copy to :-

FOR INSPECTOR GENERAL/CISF(NES)

1. DIG/CISF Unit OIL - for information wrt his letter No. E-28014/OIL(D)/LBS/ADM.IV/99/91 dated 05-01-2000 and even No.(10015) dated 21-12-99.

Smt. Dipti Medhi, W/o Late Const. D R Medhi, Vill:- Kamalajark, PO:- Sonapur PS:- Digaru, Distt:- Kamrup (Assam).

2. Smt. Sanju Devi W/o Late Const. Lal Babu Singh, Vill:- Mishrawalia, PO:- Satran Banj P.S:- Ghazipur, (U.P.).

Abbas  
93-9-2

24  
F  
EF

The Inspector General  
CISF North Eastern Sector  
41 Karmay Road, Park Circus,  
Calcutta - 17.

(THROUGH B.I.G/CISF O.I.L/D)

Subject : IMPASSIONATE APPOINTMENT IN CISF

Sir,

I am Amit Dipti <sup>Meethi</sup> w/o Late D R Meethi, Const. No. B12350065  
stating the following few lines for your kind consideration.

Sir, my case for compassionate appointment in CISF was  
sent by your good office to CISF HQs New Delhi vide your letter  
No. 6-32016/NSS/Adm.II/2000/4301 dated 17-4-2000. But till date I  
have not received any reply from your office as well as B.I.G/CISF  
O.I.L Dauliaganj.

I have two minor children and it is very difficult to  
me to spent our day to day life without any income/employment.  
Also I have ~~not~~ no other relative who will help me at this stage.

It is therefore requested to consider my case for  
employment in CISF and intimate me immediately for which I shall  
be much grateful to you for ever.

It is intimated that at present I am staying at CISF Unit  
O.I.L Dauliaganj with my two minor children as one of them is studying  
in Kendriya Vidyalaya, Dauliaganj.

An early action is requested please.

Thanking your sir,

Yours faithfully,

Dauliaganj (Assam)  
Dated: 7 May 2000.

Copy to :-

*Debbed*  
105-9-2  
The Commandant/Rect  
CISF HQs, 13 CGO's Complex  
Lodhi Road, New Delhi - 03

Dipti Meethi  
( DIPTI MEETHI )  
WIFE OF LATE D R MEETHI, CONST

An early reply is  
requested please.

To  
The Commandant/Rec'tt.  
CSIF HD QRS.  
NEW-DELHI - 3

Dated at Sonapur the 3-11-2000

Sub : - Compassionate appointment in CSIF:Reg.

Sir,

With due respect I have the honour to state that I am the W/O Late D.R. Medhi, Const. No. 812350065 and my case for compassionate appointment in CSIF was sent to your office vide Inspector General / CSIF (NES), Calcutta, Letter No. E - 32016 / NES / AD . II / 2000 - 4301 dated 17/04/2000. But, till date I have neither received any reply from your end nor from DIG / CSIF Unit Oil Duliajan.

I am at present ~~stay~~ing at Sonapur ( Dist :-Kamrup) in a rented house with my two minor children and one of my children is studying at Digaru Kendriya Vidyalaya and it has been very difficult for me to maintain my day to day life without any income / employment as I have no other source to mitigate this requirement.

It is therefore request you kindly to consider my case for absorption in CSIF immediately under relaxation of normal rules for which I shall be grateful to you forever.

Present Address An early action in this regard is highly requested.

Village - Kamalajari  
P.O --- Sonapur  
Dist --- Kamrup ( Assam )  
PIN --- 782402

Yours faithfully,

(Dipti Medhi)  
W/O Late D.R. Medhi,  
Const. / CSIF

Copy to :-

1. Sri T.N. Mishra IPS  
Director General / CSIF  
13 C.G.O's Complex  
Lodhi Road  
New-Delhi -03  
*For favour of information and necessary action please.*
2. Sri N.R. Das IPS  
Inspecor General / CSIF  
41-Karaya-Road-(NES)  
Park-Circus  
Calcutta-17  
*w.r.t his L/No.E / 32016 / NES / AD . II / 2000 - 4301  
Dated 17th April'2000  
For information and necessary action please.*
3. DIG / CSIF Unit Oil, Duliajan  
*POST: EAST KOLKATA (TOWNSHIP KOSBOE)  
KOLKATA-107  
For information please. L. N. A. please.*

*Abbas  
23-9-02*

To,

Director General / CISF  
43 CGO's Complex  
Lodhi Road  
New Delhi - 03.

28

APR 2001

30  
47

Dated at Sunapur the 29-10-2001

Sub :- Compassionate appointment in CISF: Reg.

Dear Sir,

With due respect I have the honour to state that I am the w/o Late D.R. Medhi, Const. No 812350065 and my case for compassionate appointment in CISF was sent to your office vide Inspector Generae /CISF(NES), Calcutta, letter No. E- 32016/NES/ AD.11/ 2000-4301 dated 17/04/2000. But till date I have neither received any reply from your end nor form DIG/CISF unit Oil Dullajan.

I am at present staying at Sunapur (Dist. Kamrup) in a rented dunes with my two minor children and One my children is studing at Dighar Kendriya Vidyalaya and other Children is Studing Ari Froce Nursary and it has been very difficult for me to maintain my day to day life without any income/ employment and I have no other source tomitigate this requirement and also Iam very lonely.

On otherhand I recive your's all latters. But I can't reply because of you want a certificate of H.S.L.C. Now I Passed H.S.L.C. examination in 2001 and I along with the H.S.L.C. Certificate here. It is there fore request you kindly to consider my case for absorption in CISF inmme diately under relaxation of normal rules for which shall be greatful to you forever.

An early action in this regard is highly requested.

Your's faithfully,

(Dipti Medhi)  
W/o Late D.R. Medhi.  
Const. / CISF

Copy to :-

- (i) Inspector General/ CISF  
41 Karaya Road  
Park Circus  
Calcutta- 17
- (ii) DIG / CISF unit Oil,  
Dullajan.

For favour of information and necessary action please

1/28/2002  
28/10/02

Government of India  
Office of the Dy. Inspector General  
Central Industrial Security Force  
(Ministry of Home Affairs)

EISF Unit 511, Duliejan  
Distt: Dibrugarh (Assam)

No. E-37022/ U/L (D) / Adm. IV/LBS/2002/ 333

Dated Jan 2002.

T<sub>0</sub>

Mrs. Dipti Mechi  
W/o Late Const D. R. Mechi  
C/o Mr. Dimeswar Mechi  
Vill - 2 No Jyotinayyar,  
Post - Sonapur,  
Distt - Kamrup (Assam )  
Pin - 782 412

Subject :- Compassionate appointment in CISF ; Req.

Reference your application dated NIL and this office letter No. E-37022/DIL(D)/ADM.1V/LBS/2000/8166 dated 15 December 2001.

2. You were requested to forward the H.S.L.C. Passed certificate issued by the Board via this office letter under reference, but you have forwarded Marks-Sheet issued by Board of Secondary Education, Assam.

5. As per School Certificate, Admit Card and Marks-Sheet forwarded by you, your name has been shown as "Dipti Mehta" whereas as per Office record, your name mentioned Dipti Mechi. Kindly elucidate.

4. You are requested to clarify the above information at the earliest so as to take up the case with higher authorities for compassionate appointment in CISF.

  
12.12.2002

Copy to :-

The Inspector General,  
CIOF NES HQs, Kolkata - for information please.

100-14254-1  
J. B. Gandy  
J. B. Gandy  
Matthew  
23.9.02

From :-

Mrs. Dipti Medhi  
W/O Late Const. D.R.Medhi  
C/o Mr. Dimbeswar Medhi  
Vill. 2No, Jyotinagar  
Post. Sonapur  
Dist. Kamrup (Assam)

To,

The Dy. Inspector General  
CISF  
OIL Duliajan, Dist : Dibrugarh (Assam)

**Subject : REQUEST FOR COMPASSIONATE APPOINTMENT IN CISF AS  
CONSTABLE : REGARDING**

Respected Sir,

1. Kindly refer to my application dated 03.02.2002 and on the above subject.

2. I beg to state that no response for consideration of compassionate appointment has yet been received. Presently, I am passing my time with miserable condition with my minor children after the death of my husband and I am facing acute financial crisis for my day to day life.

3. In view of the above, it is requested that my case for compassionate appointment as constable in CISF may kindly be considered sympathetically and necessary appointment order may be issued at an early date. I shall be highly obliged for this act of kindness.

Your faithfully

*Dipti Medhi*

(DIPTI MEDHI)  
W/o Late Const. D.R.Medhi  
C/o Mr. Dimbeswar Medhi  
Vill : 2 No. Jyotinagar  
Post : Sonapur  
Dist : Kamrup (Assam)  
PIN : 782402

Copy to :-

1. The Inspector General  
CISF (NES) Hqrs. Kolkata  
Post : East Kolkata Township Kasba  
-- for favour of kind information and necessary action please.

2. The Asstt. Inspector General (Rec'tt)  
CISF Hqrs. 13 CCO's Complex  
Lodhi Road, New Delhi - 3  
- do -

3. The Dy. Commandant  
CISF Unit, NPM Jagiroad  
for kind information please.

*all together  
Valentines  
23-9-02*